# MESSAGES FROM THE LOK SABHA

- (1) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993.
- (2) The Salary, Allowances and Pension of Parliament Members of Parliament (Amendment) Bill, 1993.
- (3) The Central Laws (Extension to Arunachal Pradesh) Bill, 1993.
- (4) The Tezpur Uunversity Bill, 1993.

SECRETARY-GENERAL: Madam, I have to report to the House the follow ing message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

### (I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in LOK Sabha, I am directed to enclose the Employment of Manual Scavangers and Construction of Dry Latrines (Prohibition) Bill, 1993, as passed by Lok Sabha at its sitting held on the 13th May, 1993."

# (II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Salary,: Allowances and Pension of Members of Parliament (Amendment) Bill, 1993, as passed by Lok Sabha at its sitting held on the 13th May. 1993."

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"In accordance with the provisions of the Rules of Procedure and Conduct of Business, in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 13 th May, 1993, agreed without any amendment to the Central Laws (Extension to Arunachaj Pradesh) Bill, 1993, which was passed by Rajya Sabha at its sitting held on the 28th April, 1993."

## (IV)

"In accordance with the provisions of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 13th May, 1993, agreed without any amendment to the Central Laws (Exten-endment *to* the Tezpur University Bill, 1993. which was passed by Rajya Sabha at its sitting held on the 29th April. 1993."

Madam, I lay a copy of each of the Bills, "The Employment of Manual Scavengers and Construction of Dry Latrines; (Prohibition) Bill, 1993" and "The Salary, Allowances and Pension of Members (Amendment) Bill, 1993" on the Table.

# Discussion on the Working of the Ministry of Industry—Contd.

श्रीमती कमला सिन्हा (बिहार) : उद्योग मंत्रालय की कार्यावलि के ठ्यर हम बहस कर रहे हैं। हम से पहले दो पूर्वतन वक्ताओं ने, दो माननीय सदस्यों ने काफी विस्तार से काफी ग्रांकड़ों के उपर ग्राधारित ग्रपना बयान दिया है। गैं उन ग्रांकड़ों को दोहराना नहीं चाहती क्योंकि वे सारे सरकारी ग्रांकड़े हैं। मोटी-मोटी ग्रपनी बात, ग्रपने दल का दृष्टिकोण धापके सामने, सदन के सामने ग्रीर माननीय मंत्री जी के सामने रखना चाहंगी ।

उद्योग हम क्यों लगाते हैं ? इसका आधार क्या है ? हम उद्योग इसलिए लगाते हैं कि देश की तरक्की हो. अपने देश में ग्राम जनता की जरूरी चीजें जो हैं, कृषिजन्य उत्पादन के ब्रलावा जीवनयापन के लिए जिन चीजों की जहरत पड़ती है उन चीजों का हम उत-पादन कर सकें। साथ ही इसके लिए पैसा भी चाहिए, ग्रामदनी भी चाहिए देश को ग्रीर व्यक्ति को। व्यापार बढ़ाने के लिए हम लोग उद्योग लगाते हैं। यह तो उद्योग नीति का मीटा-मोटा ग्राधार है। इमारे